210	Written Answers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
5.	Maharashtra	10	9
6.	Jharkhand	6	
	Total	166	151

Lok Adalats

404. SHRI RAJKUMAR DHOOT: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that 'Lok Adalats' have substantially reduced the number of pending cases in the courts, particularly in the subordinate courts;
 - (b) if so, the details thereof; and
- (c) what action Government proposes to take to promote Lok Adalat system in the country particularly in Mumbai and other parts of Maharashtra?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) Yes Sir. Lok Adalats are organised from time to time for settlement of cases and pre-litigation disputes as per the provisions of Sections 19 and 20 of Legal Services Authorities Act, 1987. The National Legal Services Authority (NALSA) through the State Legal Services Committee, District Legal Services Authorities and Taluk Legal Services Committee, has been organising Lok Adalats in the courts all over the country since the year 1995. During the last three years about 2.91 lakh Lok Adalats have been organised and about 94.40 lakh cases have been settled. The said statistics will show the extent to which pendency of cases in the courts have come down by organizing Lok Adalats and thereby settling the cases pending before various courts.

(c) It is proposed to make people aware about Lok Adalat by conducting more and more publicity programmes. As per the information furnished by the Maharashtra State Legal Services Authority, they have proposed to make people aware about Lok Adalats by making advertisement through cable network, publishing of pamphlets and posters etc. It is also proposed to organize Special Lok Adalats for Senior Citizens, Lok Adalats for Women, Lok Adalats for Workers/Labours etc. in Mumbai and other parts of Maharashtra.

Training to public prosecuters and judicial officers

405. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any public prosecutors and judicial officers have been trained

since the 13th Finance Commission approved funds for improvement of justice delivery system;

- (b) whether any Lok Adalats have been constituted in this regard;
- if so, the details thereof with special reference to Andhra Pradesh; and
- the legal aid provided to the poor in that State under the above initiative?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Sir.

(c) and (d) As per the information provided by the States, the details of the public prosecutors and judicial officers trained, Lok Adalats held and the legal aid provided so far under the Thirteenth Finance Commission grant in all the States including Andhra Pradesh are given in Statement.

Statement Training of Public Prosecutors and Judicial Officer, Lok Adalats and Legal Aid under Thirteenth Finance Commission approved funds for improvement of justice delivery.

Sl.N	No. State	Training to Judicial Officers	Training of Public Prosecutors (Nos.)	No. of Lok Adalats held	Legal Aid provided (No. of persons benefited)
1	2	3	4	5	6
1.	Andhra Pradesh	3600*	342	71	3934
2.	Arunachal Pradesh	-	-	-	-
3.	Assam	-	14	267	226
4.	Bihar		-	5537	33112
5.	Chhattisgarh	-	-	-	-
6.	Goa	-	-	41	287
7.	Gujarat	-	400	2043	642
8.	Haryana	26	296	713	31428

212	2 Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
9.	Himachal Pradesh	17	30	141	211
10.	Jammu and Kashmir	35	100	133	181
11.	Jharkhand	-	-	-	-
12.	Karnataka	872	50	29692	1150
13.	Kerala	449	141	974	2185
14.	Madhya Pradesh	-	-	11845	-
15.	Maharashtra	984	157	3228	245734
16.	Manipur	33	6	3	9
17.	Meghalaya	-	-		-
18.	Mizoram	11	17	96	157
19.	Nagaland	15	8	24	1421
20.	Odisha	450	41	558	2963
21.	Punjab	486	243	472	3773
22.	Rajasthan	255	79	1300	4224
23.	Sikkim	4	6	147	365
24.	Tamil Nadu	165	30	1110	12773
25.	Tripura	24	189	297	1345
26.	Uttar Pradesh	405	152	-	25949
27.	Uttarakhand	52	9	11	51
28.	West Bengal	129	205	1679	6567
	Total	8012	2515	60382	378687

^{*} Training of Judicial officer and Ministerial Staff

Allocation to Tripura under Centrally Sponsored Schemes

406. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of amount allocated under the Centrally Sponsored Schemes